

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 225/2023 "राजेन्द्र कुमार बनाम स्टेट ऑफ उ0प्र0" में पारित आदेश दिनांक-28.04.2023 के अनुपालन में शिकायती उद्योग मैसर्स गोल्डन पर्ल ऑयल प्रोडक्ट्स एल0एल0पी0, ग्राम-चन्दमुड़िया (मण्डनपुर), परगना-चौहमला, तहसील-बहेड़ी, जिला-बरेली की संयुक्त निरीक्षण आख्या :-

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 नं0 225/2023 "राजेन्द्र कुमार बनाम स्टेट ऑफ उ0प्र0" में पारित आदेश दिनांक-28.04.2023 को पारित आदेश का मुख्य अंश निम्नवत् है:-

".....3, In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under NGT Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose we constitute a joint Committee comprising State PCB and District Magistrate, Bareilly who shall visit the premises, collect relevant information and submit a factual as well as action taken, if any, report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

4. District Magistrate, Bareilly will be nodal agency for coordination and compliance.

5. List this matter for further consideration on 26.07.2023....."

उक्त आदेश, श्री राजेन्द्र कुमार पुत्र स्व0 श्री किशन लाल, मॉडल कालोनी, रुद्रपुर जिला-उधमसिंह नगर, उत्तराखण्ड द्वारा मैसर्स गोल्डन पर्ल ऑयल प्रोडक्ट्स एल0एल0पी0, ग्राम-चन्दमुड़िया (मण्डनपुर), परगना-चौहमला, तहसील-बहेड़ी, जिला-बरेली के विरुद्ध शिकायत दिनांक-24.12.2022 के सन्दर्भ में पारित है।

उक्त आदेश का अनुपालन सुनिश्चित कराये जाने हेतु कार्यालय जिलाधिकारी, बरेली के पत्रांक सं0-166/एन.जी.टी. ओ0ए0 नं0-225/2023 दिनांक-24.05.2023 द्वारा उप जिलाधिकारी, तहसील बहेड़ी, जिला बरेली एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली की संयुक्त टीम का गठन किया गया है (संलग्नक-1)।

शिकायतकर्ता श्री राजेन्द्र कुमार पुत्र स्व0 श्री किशन लाल, मॉडल कालोनी, रुद्रपुर जिला-उधमसिंह नगर, उत्तराखण्ड की शिकायत दिनांक-24.12.2022 में उल्लिखित बिन्दुओ पर संयुक्त निरीक्षण दिनांक-06.06.2023 के दौरान पाये गये तथ्यों के आधार पर बिन्दुवार आख्या निम्नवत् है:-

क्रम सं0	शिकायती पत्र में उल्लिखित तथ्य	संयुक्त निरीक्षण के दौरान पायी गयी स्थिति
1.	मैसर्स गोल्डन पर्ल ऑयल प्रोडक्ट्स एल0एल0पी0, ग्राम-चन्दमुड़िया (मण्डनपुर), परगना-चौहमला, तहसील-बहेड़ी, जिला-बरेली द्वारा केमिकल युक्त दूषित जल को जबरन उसकी सिंचाई की गूल में प्रवाहित किया जा रहा है।	सन्दर्भित इकाई से किसी भी तरह का उत्प्रवाह उद्योग परिसर से बाहर निस्तारित होता हुआ नहीं पाया गया तथा शिकायतकर्ता के खेत में स्थित गूल सूखी पायी गयी। (फोटोग्राफ सं0-1)
2.	गन्ने की फसल पीली होकर खारब हो चुकी है एवं गेहू भी प्रभावित हो रहा है साथ ही भूमि की उर्वरा शक्ति भी समाप्त हो रही है।	निरीक्षण के दौरान पाया गया कि आस-पास की कृषि भूमि सामान्य प्रकृति की पायी गयी तथा मौके पर फसल काटी जा चुकी है। सर्वेक्षण के दौरान फसल के प्रभावित होने तथा भूमि की उर्वरा शक्ति समाप्त होने के कोई साक्ष्य प्रकाश में नहीं आये। मौके पर उद्योग परिसर के चारो तरफ की भूमि हरित पायी गयी।
3.	राजकीय नियमों के अनुसार ऐसी औद्योगिक इकाईयो के लिए केमिकल युक्त जल की निकासी हेतु अतिरिक्त व्यवस्था की जाती है।	उक्त इकाई स्थल न्यायालय उप जिलाधिकारी, बहेड़ी, जिला बरेली की वाद संख्या 24/2012-13 के आदेश दिनांक-27.04.2013 द्वारा गाटा सं0 377/0.640हे0 में से 0.4050 हे0 को जेड0ए0एल0 आर0एक्ट0 की धारा 143 सपठित नियम 135(1) के अन्तर्गत अकृषिक घोषित किया गया है एवं वाद सं0 वाद संख्या 25/2012-13 के आदेश दिनांक-23.04.2013 द्वारा गाटा सं0 377/ 0.640हे0 में से 0.2350 हे0 को जेड0ए0एल0आर0एक्ट0 की धारा 143 सपठित नियम 135(1) के अन्तर्गत अकृषिक घोषित किया गया है। उद्योग में जल का प्रयोग घरेलू प्रयोजन एवं औद्योगिक प्रक्रिया में किया जाता है। घरेलू उत्प्रवाह के निस्तारण हेतु सेप्टिक टैंक की व्यवस्था

		<p>स्थापित है। औद्योगिक प्रक्रिया एवं फ्लोर वॉशिंग आदि से जनित अशुद्धिकृत उत्प्रवाह के निस्तारण हेतु ई0टी0पी0 स्थापित है, जिसकी इकाईयां कमशः ऑयल एण्ड ग्रीस ट्रेप कम कलेक्शन टैंक, फ्लश मिक्सर, प्राइमरी ट्यूब सैटलर, एयरेशन टैंक, सेकेण्ड्री ट्यूब सैटलर, क्लोरीन कॉन्टेक्ट टैंक, पीएस0एफ एण्ड एसीएफ, ट्रीटेड वाटर कलेक्शन टैंक, स्लज ड्राइंग बेड्स इत्यादि है। निरीक्षण के समय ई0टी0पी0 की समस्त इकाईयां संचालित पायी गयी। उद्योग द्वारा शुद्धिकृत उत्प्रवाह को बागवानी में सिंचाई हेतु कूलिंग टावर, ऐश हैण्डलिंग आदि में प्रयुक्त किया जाता है। निरीक्षण के समय ई0टी0पी0 के आउटलेट से शुद्धिकृत उत्प्रवाह का नमूना एकत्र कर विश्लेषण हेतु क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड की प्रयोगशाला में जमा किया गया, प्राप्त विश्लेषण आख्या के अनुसार पाये गये प्रचालक बोर्ड मानको के अनुरूप पाये गये। (संलग्नक-1)</p>
4.	<p>ऐसी औद्योगिक इकाई कृषि भूमि व आबादी के निकट स्थापित नहीं होती है, परन्तु उक्त इकाई को नियमों के विरुद्ध संचालित किया जा रहा है।</p>	<p>उद्योग एक एडिबिल ऑयल रिफायनरी उद्योग है, जो वर्ष 2022 से स्थापित/संचालित है। उक्त उद्योग की स्थापना हेतु इकाई द्वारा स्थापनार्थ सहमति (सी0टी0ई) प्राप्त किये जाने हेतु निवेश मित्र व्यवस्था के अन्तर्गत ऑनलाइन आवेदन पत्र दिनांक-26.09.2021 को किया गया तत्कम में प्रस्तावित उद्योग स्थल पर्यावरणीय दृष्टिकोण से उचित पाये जाने के दशा में उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के ऑनलाइन संदर्भ सं0 137504/यूपीपीसीबी/बरेली(यूपीपीसीबीआरओ)/सी0टी0ई0/बरेली/2021 दिनांक-08.10.2021 द्वारा स्थापनार्थ सहमति (सी0टी0ई) निर्गत की गयी है। तदोपरान्त उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के ऑनलाइन संदर्भ सं0-167250/यूपीपीसीबी0/बरेली(यूपीपीसीबी0)/सी0टी0ओ0/वोथ/बरेली/2022 दिनांक-17.10.2022 द्वारा सशर्त सहमति जल/वायु निर्गत की गयी है, जिसकी वैधता अवधि दिनांक 31.07.2024 तक है। उद्योग द्वारा निर्गत सहमति जल/वायु की बिन्दुवार अनुपालन आख्या पत्र दिनांक-24.01.2023 से प्रेषित की गयी है। (संलग्नक-2)</p>
5.	<p>उक्त इकाई की चिमनी से भी लगातार प्रदूषण हो रहा है एवं क्षेत्र की वायु भी प्रदूषित हो रही है।</p>	<p>1. उद्योग में वाष्प जनन हेतु 06 टन/घंटा क्षमता का 01 नं0 बॉयलर स्थापित है, जिस पर फ्लू गैस के उत्सर्जन हेतु भू-तल से लगभग 30 मी ऊँचाई की चिमनी स्थापित है, जिस पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में मल्टी साइकलोन डस्ट कलेक्टर स्थापित है। निरीक्षण के समय वायु प्रदूषण नियंत्रण व्यवस्था कार्यरत पायी गयी। निरीक्षण के समय चिमनी से उत्सर्जित हो रहे फ्लू गैसों का अनुश्रवण कार्य किया गया, प्राप्त अनुश्रवण आख्या के अनुसार पाये गये प्रचालक बोर्ड मानको के अनुरूप पाये गये। (संलग्नक-3)</p> <p>2. उद्योग में वैकल्पिक विद्युत व्यवस्था के रूप में 500 के0वी0ए0 क्षमता का 01 नं0 डी0जी0 सेट स्थापित है, जिससे सम्बद्ध एगर्जॉस्ट पाइप की ऊँचाई निरीक्षण के समय बोर्ड मानको के अनुरूप पायी गयी।</p>

6.	विगत में शिकायकर्ता द्वारा की गयी शिकायत के निस्तारण के सम्बन्ध में।	शिकायतकर्ता श्री राजेन्द्र कुमार पुत्र स्व० श्री किशन लाल, मॉडल कालोनी, रूद्रपुर जिला- उधमसिंह नगर, उत्तराखण्ड की सन्दर्भित शिकायत दिनांक-24.12.2022 उप मुख्यमंत्री उ०प्र० को प्रेषित की गयी थी जो जिलाधिकारी बरेली के पत्र सं०-5237/शि०लि०-2023 दिनांक-13.02.2023 से क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड को निर्देशित के अनुपालन में शिकायत के निस्तारण हेतु क्षेत्रीय कार्यालय उ०प्र० प्रदूषण नियन्त्रण बोर्ड के पत्र सं०-1215/पी-9/जनरल/2023 दिनांक-01.03.2023 से प्रभारी अधिकारी (शिकायत), कलेक्ट्रेट, बरेली को सम्बोधित तथा शिकायतकर्ता को पृष्ठांकित करते हुये शिकायती प्रकरण निस्तारित किये जाने हेतु आख्या प्रेषित की गयी है। छायाप्रति संलग्न (संलग्नक-4)
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उपरोक्तानुसार शिकायतकर्ता की शिकायत कि उद्योग द्वारा केमिकल युक्त दूषित उत्प्रवाह शिकायतकर्ता की कृषि भूमि पर निस्तारित किया जाता है, के सम्बन्ध में स्थलीय निरीक्षण/सर्वेक्षण के समय पाया गया कि शिकायतकर्ता की कृषि भूमि के तरफ व उद्योग के चारो तरफ बाउण्ड्रीवाल बनी हुयी है तथा उद्योग से जनित उत्प्रवाह को शिकायतकर्ता अथवा किसी अन्य कृषि भूमि में निस्तारित नहीं किया जाता है। मैसर्स गोल्डन पर्ल ऑयल प्रोडक्ट्स एल०एल०पी०, ग्राम-चन्दमुड़िया (मण्डनपुर), परगना-चौहमला, तहसील-बहेड़ी, जिला-बरेली द्वारा नियमानुसार उद्योग की स्थापना /संचालन का कार्य किया जा रहा है। उद्योग के संचालन से आस-पास का वातावरण प्रभावित होता हुआ नहीं पाया गया।



शिकायतकर्ता की कृषि भूमि एवं उद्योग परिसर की वाउण्ड्रीवॉल के बाहर निरीक्षण

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AEC

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शिकायतकर्ता की कृषि भूमि एवं अन्य कृषि भूमि

उद्योग में स्थापित चिमनी पर स्टैक मॉनिटरिंग कार्य



मैसर्स गोल्डन पर्ल ऑयल प्रोडक्ट्स एल0एल0पी0, ग्राम-चन्दमुड़िया (मण्डनपुर), परगना-चौहमला, तहसील-बहेड़ी, जिला-बरेली के ड्रोन से लिये गये फोटोग्राफ

उपरोक्तानुसार उक्त संदर्भित शिकायत निस्तारित किये जाने योग्य है। निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।  
संलग्नक:-उपरोक्तानुसार।

  
(सुनील कुमार)  
वैज्ञानिक सहायक  
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड  
बरेली।

  
(जीतेन्द्र लाल)  
सहायक पर्यावरण अभियंता  
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड  
बरेली।

  
(अजय कुमार उपाध्याय)  
उप जिलाधिकारी  
बहेड़ी  
बरेली।

Status report of M/S. Golden Pearl Oil Products LLP, Village- Chandmudiya (Mandanpur), Tehseel-Baheri, District-Bareilly.

1.	Name & Address of Industry	M/S. Golden Pearl Oil Products LLP, Village- Chandmudiya (Mandanpur), Tehsil- Baheri, District-Bareilly.
2.	Date of Inspection	06-06-2023
3.	Nature of Industry	Edible oil refinery
4.	Category of Industry (L/M/S)	Small
5.	Operational Status	Operational
6.	Product & Capacity(Ton/Month)	Edible Refined Oil-1500 MT/Month
7.	By Product	No.
8.	Status of Consolidated Consent to Operate and Authorization	CCA Valid Up to July 2024
9.	Source of water.	Submersible Pump of 3.5 HP as per information.
10.	Status of CGWA Permission	Unit has Obtained NOC from State Ground Water Department (SGWD), Ministry of Water Resources, River Development & Ganga Rejuvenation for extraction of Under Ground Water which valid up to 27-06-2028 copy enclosed as <b>Annexure-I</b> .
11.	Utilization of Water	Domestic-5.0 KLD Industrial-20 KLD.
12.	Details of Effluent Treatment Plant (ETP) Installed	Effluent Treatment Plant (ETP) installed and comprises of following units- Oil & Grease Trap cum Collection Tank, Flush Mixer, Primary Tube Settler, Aeration Tank, Secondary Tube Settler, Chlorine Contact Tank, Multi Grade Sand Filter, Activated Sand Filter, Treated Water Collection Tank, Sludge Drying Beds. Effluent sample collected by UPPCB lab on date 06-06-2023, the parameter is pH is 7.3 (Standard Limit- 6.5 – 8.5), Oil & Grease-4.4 mg/L (Standard Limit – 10.0 mg/L), Total Suspended Solid-72.0 mg/L (Standard Limit – 100.0 mg/L), Total Dissolved Solid -1320.0 mg/L (Standard Limit – 2000.0 mg/L), BOD-24.0 mg/L (Standard Limit- 30.0 mg/L), COD-192.0 mg/L (Standard Limit – 250.0 mg/L) which are the within the prescribed limit, copy enclosed as <b>Annexure-II</b> .
13.	Effluent Quantity (KL/Day) Max.	Domestic-5.0 KLD Industrial-20 KLD.
14.	Fixation of electromagnetic flow meters.	Yes.
15.	Quality of Treated Effluent	Domestic-5.0 KLD Industrial-20 KLD.
16.	By Pass Arrangement if any	No Bypass Arrangement was found.
17.	Point of Discharge & Final Discharge	Used in Irrigation inside the premises /Rest is discharged in local drain.
18.	STP Status for domestic effluent	Septic Tank/Sock Pit
19.	Details of Sewage Treatment Plant (STP) Installed	Not Installed.
20.	Whether unit is being assessed for Water Cess.	No

*[Signature]*

*[Signature]*

*[Signature]*

21.	Whether water meter installed on tube well	Yes
22.	Source of Air Pollution	Boiler- 6 TPH
23.	Details of Fuel Used	Coal & Rice Husk.
24.	Details of A.P.C.S. & Stack Height	For control of emission there are one stacks in the unit. Stack height is 30 meter from ground level. Stack monitoring of unit conducted by NABL approved laboratory, M/S Advanced Environmental Testing and Research Lab P. Ltd., Regional Office: BMS Business Center, 10, PVR Plaza Complex Connaught Circus, New Delhi. As per monitoring conducted by approved lab on date 12-01-2023, the parameter is PM is 428.0 mg/NM3 (Standard Limit- 800mg/NM3), Sox-12.86 mg/NM3 (Standard Limit - Not Specified), Nox-9.23 mg/NM3 (Standard Limit - Not Specified), which are the within the prescribed limit, copy enclosed as <b>Annexure-III</b> . Stack monitoring of unit also conducted by Regional Office Laboratory, U.P. Pollution Control Board, Bareilly. As per monitoring conducted by UPPCB lab on date 06-06-2023, the parameter is PM is 192.62 mg/NM3 (Standard Limit- 800mg/NM3) which are the within the prescribed limit, copy enclosed as <b>Annexure-IV</b> .
25.	Details of D.G. Set (Whether installed acoustical enclosure)	500 KVA with Stack height of 4.5 meter from ground level.
26.	Quantity of Hazardous Waste (Ton/Day)	Used or Spent Oil-0.10 KL/Annum. ETP Sludge- 2.8 MT/Annum Oil & Grease Skimming- 1.6 KL/Annum.
27.	Status of Hazardous Waste Authorization	Hazardous Waste Authorization obtained wide letter no. A20791/UPPCB/Bareilly (UPPCBRO)/HWM/Bareilly/2023 Dated: 22/06/2023 valid up to 19-06-2028 <b>Annexure-V</b> .
28.	Any other specific remarks	Consolidated Consent to Operate applied on line dated 08-10-2022 and based on inspection report dated 14-10-2022 Consolidated Consent to Operate was issued wide letter no. 167250/UPPCB/Bareilly (UPPCBRO)/CTO/Both/Bareilly/2022 dated 17.10.2022 which is valid up to 31-07-2024, copy enclosed as <b>Annexure-VI</b> .
Name, Designation, and signature of Inspecting Officer		Sunil Kumar, SA, UPPCB, Bareilly  Jitendra Lal, AEE, UPPCB, Bareilly 

  
Regional Officer



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC013863

VALID FROM 28/06/2023 TO 27/06/2028

Name of the Applicant	ASHISH GOYAL		
Address of the Applicant:	GOLDEN PEARL OIL PRODUCTS LLP, VILLAGE CHAND MUDIYA BAHEDI DISTT. BLY		
Company Name:	Golden Pearl oil products LLP	Company Address	village chand mudia mandanpur, nainital road , teh
Serial No. of Application Form	BRLY0623NIN0093	Date of Submission	12/06/2023
Specimen Signature of the User:			
Location particulars:			
District	Bareilly	Block	BAHEDI
Plot No.	377/0.40		
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m <sup>3</sup> /hr.)	12.00	Date of Energization (In Case of Electric Pump)	07/09/2021
Particular of the Proposed Well and Pumping Device			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	3.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	12.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:	21600	Recharge Required:	10800.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt capacity bottle) to the concerned Director,



**REGIONAL LABORATORY BAREILLY**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

**TEST REPORT: WASTE WATER LABORATORY**

Ref No: 21516688/Bareilly/2023

Date: 14/06/2023

- 1- Name of Industry: GOLDEN PEARL OIL PRODUCTS LLP
- 2- Address of Industry: KHET NO-377, VILLAGE-MANDANPUR, BEHIND M/S SHREE OIL AND FATS INDIA PRIVATE LIMITED, TEHSIL-BAHERI, DISTRICT-BAREILLY.
- 3- District: Bareilly
- 4- Description about sampling point: Final Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Sunil Kumar SA & S.B Dwivedi MA
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 litre plastic jerican
- 9- Date of Sample Collection: 06/06/2023
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 06/06/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.3	6.5-8.5	02-12
Oil Grease	mg/l	4.4	10.0	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 OC	mg/l	72.0	100.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 OC	mg/l	1320.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 OC IS 3025 ( Part 44): 1993 Bio	mg/l	24.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	192.0	250.0	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: [www.cpcb.nic.in/GeneralStandards.pdf](http://www.cpcb.nic.in/GeneralStandards.pdf). Besides these standards, refer EPA standards for specific purpose

Remark: NA

**Analysed by-**  
**[Kavita Saxena(JRF), Bipin  
 Kandpal(SA)]**

**Authorized by**  
 SUNIL Digitally signed  
by SUNIL KUMAR  
Date: 2023.06.14  
17:18:16 +05'30'  
**Sunil Kumar (SA)**

**ROHIT  
 SINGH** Digitally signed  
by ROHIT SINGH  
Date: 2023.06.15  
16:23:53 +05'30'

**Regional Officer**

# Advanced Environmental Testing And Research Lab P. Ltd.



GIN: U73100MP2002PTC015352

GSTIN: 23AAECA9188L1Z8

Approved: by Ministry of Environment, Forest and Climate Change (MoEF&CC)  
Approved: by Occupational Health & Safety Management (ISO45001:2018)

Registered Office: 63/1, Kallash Vihar, Near Income Tax Office, City Center-II

Gwalior-474 011, M.P., India

☎0751-4099916 2232177

Email: [aetr12016@gmail.com](mailto:aetr12016@gmail.com), [aetgwalior@gmail.com](mailto:aetgwalior@gmail.com)



## TEST REPORT

Company Name: M/s Golden Pearl Oil Products LLP  
Address: Village- Mandanpur, Tehsil - Baheri, Distt:- Bareilly  
Nature of Sample: Flue gas emission of Boiler  
Location Point: Boiler Stack  
Stack Height: 30.0 Mtr.  
Type of fuel: Coal/Rice Husk  
Capacity of boiler: 6.0 TPH

Date of Issue: 18/01/2023  
Monitoring Date: 12/01/2023  
Sample Collected by: ALPL

Diameter of Stack: 1100 mm  
APCS: Cyclone Duct Collector  
Material of Construction: MS

## PHYSICAL OBSERVATIONS

Ambient temperature °C : 18.0  
Flue gas temperature °C : 105.0  
Velocity of flue gas m/s : 5.2

## TEST RESULT

S.No.	Parameter	Pollutant Concentration (on the bases of 12 % CO <sub>2</sub> )	Limits
1.	Particular Matter mg/Nm <sup>3</sup>	428.0	800
2.	Sulpher Dioxide (SO <sub>2</sub> ) mg/Nm <sup>3</sup>	12.86	NOT SPECIFIED
3.	Oxides of Nitrogen (NO <sub>2</sub> ) mg/Nm <sup>3</sup>	9.23	NOT SPECIFIED

  
Authorized Signatory



**REGIONAL LABORATORY BAREILLY**  
**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

**Stack Emission Test Report**

Ref No.21516695/Bareilly/2023

- 1- Name & Address of Industry: GOLDEN PEARL OIL PRODUCTS LLP
- 2- Sample Collected By: Sunil Kumar ,SA
- 3- Date of Monitoring: 06/06/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 35m
- 7- Total No. of Boiler: 1
- 8- Capacity of Boiler: 6 TPH
- 9- Fuel used: Agrowaste
- 10- Quantity of Fuel used: 30 TPD
- 11- Flue Gas Velocity: 4.49m/sec
- 12- Air Pollution Control Device: Multicyclone Dust Collector
- 13- Other remarks (if any): N.A
- 14- Further details of sample location nad Test methods followed are appened overleaf:

//

Sr no.	Parameter	Unit	Result	Standards
1.	SPM	mg/Nm <sup>3</sup>	192.62	250.0

Analysed by-

Authorised Signatory-  
 SUNIL Digitally signed  
by SUNIL KUMAR  
 KUMAR Date: 2023.06.11  
17:17:07 +05:30  
 Sunil Kumar (SA)

ROHIT Digitally signed  
by ROHIT SINGH  
 SINGH Date: 2023.06.22  
16:09:16 +05:30

Regional Officer



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 20791/UPPCB/Bareilly(UPPCBRO)/HWM/BAREILLY/2023

Dated :22/06/2023

To,

M/s GOLDEN PEARL OIL PRODUCTS LLP

KHET NO 377 VILLAGE MADANPUR BEHIND M/S SHREE OIL AND FATS INDIA PVT LTD

TEH BAHERI, BAREILLY, 243201

Tehsil :Baheri

District :BAREILLY

**Sub :-** Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 20791 and 22/06/2023 .
2. Reference of application (No. and date) 21282010 and 21/05/2023 .
3. Mr ASHISH GOEL of M/s GOLDEN PEARL OIL PRODUCTS LLP is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at BAHERI, BAREILLY .

### Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I(Category 5.1) Used Oil/Spent Oil	TSDF/Authorized recyclers	0.10 KL per annum
2	Schedule I(Category 35.3) ETP Sludge	TSDF	2.8 MT per annum
3	Schedule I(Category 35.4) Oil and Grease Skimming	TSDF	1.6 KL per annum

1. The authorization shall be valid for a period of 19/06/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

#### A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## B Specific Conditions of Authorization

1. Unit shall ensure compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.
4. The validity of this authorization is subject to final order passed by Hon'ble NGT in OA no. 225 of 2023 Rajendra Kumar Versus State of UP.

VIVEK ROY ( Authorized Signatory )  
Digitally signed by VIVEK ROY  
 Date: 2023.06.22 12:52:00 +05'30'

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P. Pollution Control Board, RO, Bareilly for information and necessary action .

VIVEK ROY  
Digitally signed by VIVEK ROY  
 Date: 2023.06.22 12:52:24 +05'30'



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

167250/UPPCB/Bareilly(UPPCBRO)/CTO/both/BAREILLY/2022

Date: 17/10/2022

To,

M/s

**GOLDEN PEARL OIL PRODUCTS LLP**

**KHET NO-377, VILLAGE-MANDANPUR, BEHIND M/S SHREE OIL AND FATS INDIA PRIVATE LIMITED, TEHSIL-BAHERI, DISTRICT-BAREILLY.**

Application Id-  
18189399

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GOLDEN PEARL OIL PRODUCTS LLP** located at **KHET NO-377, VILLAGE-MANDANPUR, BEHIND M/S SHREE OIL AND FATS INDIA PRIVATE LIMITED, TEHSIL-BAHERI, DISTRICT-BAREILLY..** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GOLDEN PEARL OIL PRODUCTS LLP** granted for the period from **17/10/2022** to **31/07/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	EDIBLE REFINED OILS	1500	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	02	Septic Tank	DRAIN
Industrial	15	ETP	IRRIGATION ON OWN LAND/ HORTICULTURE

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 Mg/l
2	OIL & GREASE	10 Mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5-8.5
2	BOD (mg/L)	30
3	TSS (mg/L)	100

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	BOILER CAPACITY 06 TON/HOUR S	WOOD, SCRAP	01	Particulate Matter	30 Meter From Ground Level
2	D.G. SET CAPACITY 500 K.V.A .	DIESEL	1	Particulate Matter	AS PER BOARD NORNS AS PER EP ACT 1986

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER BOARD NORNS AS PER EP ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**4. Essential documents to be submitted by the Industry/Unit as Applicable :-**

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. Strict compliance of points as described below are to be ensued and the compliance report should be submitted within a month.

2. The industry should be operated in such a way that ambient air quality must be within norms.

3. This consent is valid for production capacity of EDIBLE REFINED OILS 1500 MT/MONTH

4. Environment statement should be submitted within time frame.

5. Rain Water harvesting system for conservation of ground water should be installed and submit the compliance report within two month time.

6. This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

7. Unit should comply the Hazardous and Other Wastes (Management and Tran's boundary Movement) Rules, 2016.

8. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.

9. Unit must maintain an Air pollution control system as a multi cyclone dust collector on 06 TON/HOURS Boiler with 30 meter stack height from ground level and ladder, The Unit shall Exhaust pipe of D.G. set capacity 500 K.V.A. should be as per board norms as per EP act 1986

10. Unit should be submitted desired NOC/Licenses/Permission of other Gov. Department within one week.

11. Water Pollution Activity in the process is not allowed.

12. Treated effluent should be totally recycled in process /used in irrigation purpose. Don't discharge any industrial effluent from the unit.

13. The unit shall be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.

14. The Industry shall ensure that house-keeping of premises is to be good always.

15. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

16. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

17. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles and Masks etc. to the workers for their safety.

18. Industry should obtain valid land use from the Competent Authority CTO in only valid with proper land use from the Competent Authority.

19. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.

20. If U.P.P.C.B or C.P.C.B issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining

- period.
21. The provisions/guidelines notified under the Environment (Protection) act 1986 (as amended) shall be strictly complied.
  22. This consent order will not affect the acceptance or order of any other department.
  23. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
  24. Industry shall obtain No Objection Certificate from State Ground Water Authority Lucknow /DGWMA, BAREILLY, Immediately/ as early as possible.
  25. The industry should be proper disposed the solid waste.
  26. A good housekeeping shall be maintained both within the factory and in the premises.
  27. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
  28. The unit shall ensure that Hazardous waste is regularly sent to Authorized Common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.
  29. All the effective safety measures must be taken to avoid any contamination /deterioration in the surrounding environments/ecosystem.
  30. If complaint is received against the industry regarding pollution, adverse impact on habitation and after verification, if complaint is found true the CTO will be revoked without any prior notice.
  31. Industry must comply with the provisions of Plastic Waste Management Rules, 2016 as Amended and obtain the registration in compliance of provisions of above rules.
  32. The Unit shall develop Green Belt in minimum 33 percent area of Industrial premises as per the provisions laid down in office order no. H16404/220/2018/02 dated 16.02.2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution control Board [www.uppcb.com](http://www.uppcb.com).
  33. If industry carry out any expansion then Unit must be submit online CTE application for expansion.
  34. If complaint is received against the industry regarding pollution, adverse impact on habitation and after verification, if complaint is found true the CTO will be revoked without any prior notice.
  35. The work of 06 TON/HOURS Boiler stack monitoring from a recognized laboratory is to be submitted within 01 month of the operation of the industry.
  36. The analysis report of the water sample of the outlet of the ETP should be submitted within 01 Month after getting it done from a recognized laboratory.

Not with standing anything contained this consent order and these conditions of consent, the U.P. Pollution Control Board hereby reserves its right and power under The Air (Prevention and Control of Pollution) Act, 1981 and its amendment of 1987 and Water (Prevention and Control of Pollution) Act, 1974 and its amendment of 1978 to review any and /or all the conditions imposed herein above and to make such verification as deemed fit for the purpose of the Act by this Board.

ROHIT  
SINGH

Digitally signed by  
ROHIT SINGH  
Date: 2022.10.18  
11:24:22 +05'30'

**Regional Officer**  
**U.P.P.C.B. Bareilly**

Copy to:

Chief Environment Officer, (Circle-7), U.P. Pollution Control Board, Lucknow For Kind Information.

**Regional Officer**  
**U.P.P.C.B. Bareilly**